GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF FERTILIZERS

RAJYA SABHA

STARRED QUESTION NO.26 TO BE ANSWERED ON: 22.07.2025

PREVENTION OF HOARDING AND BLACK MARKETING OF FERTILIZERS

26: SMT. KIRAN CHOUDHRY:

Will the **Minister of CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the steps taken to monitor and prevent the hoarding or black marketing of fertilisers during the Kharif season;
- (b) the details of any such incidents reported and actions taken against such malpractices; and
- (c) if so, the specific measures implemented to curb these issues?

ANSWER

MINISTER FOR CHEMICALS & FERTILIZERS AND HEALTH & FAMILY WELFARE

(SHRI JAGAT PRAKASH NADDA)

(a) to (c): A statement is laid on the table of the House.

STATEMENT REFERRED TO RAJYA SABHA STARRED QUESTION NO. 26 FOR 22.07.2025 REGARDING "PREVENTION OF HOARDING AND BLACK MARKETING OF FERTILIZERS" TABLED BY SMT. KIRAN CHOUDHRY.

(a) to (c) Fertilizer is declared as an essential commodity and is notified under Fertilizer Control Order, 1985 and Fertilizer (Movement Control) Order, 1973. State Governments are adequately empowered under FCO to stop black-marketing and hoarding of fertilizers and to take punitive action against any person / fertilizer company involved in black marketing and hoarding of fertilizers by violating the provisions of Essential Commodities Act, 1955 and Fertilizer Control Order 1985(FCO). Accordingly, as per the information received from the State Governments, the data regarding the enforcement activities performed against all the malpractices, including black-marketing and hoarding of fertilizers, is placed at **Annexure**.

Annexure

Annexure referred to in reply to (a) & (c) of Rajya Sabha Star Question No 26 for answering on 22.07.2025

Cumulative report on Enforcement Activities from 01.04.2025 to 11.07.2025

		Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction with details*
States	No. of Inspections /raids	Show cause notice issued	No. of licenses cancelled/ suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/ suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/ suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/ suspended	FIR registered	
Andhra Pradesh	39	0	0	0	0	0	0	3	0	0	0	0	0	NIL
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Assam	967	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Bihar	3879	512	177	5	0	0	0	0	0	0	0	0	0	NIL
Chhattisgarh	1268	32	3	1	10	0	0	32	1	0	16	0	0	NIL
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Delhi	73	0	0	0	0	0	0	3	0	0	0	0	0	NIL
Goa	7	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Gujarat	3355	2	0	0	0	0	0	54	0	0	1	1	6	NIL
Haryana	1159	44	3	1	2	13	0	27	6	1	8	0	3	NIL
Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Jammu & Kashmir	1308	4	1	0	2	1	0	19	0	0	4	0	0	NIL
Jharkhand	294	2	0	0	1	0	0	1	0	0	0	0	0	NIL
Karnataka	2720	79	0	0	37	0	0	79	3	0	30	0	3	NIL
Kerala	104	0	0	0	0	0	0	2	0	0	2	0	0	NIL
Madhya Pradesh	47	0	0	3	0	0	0	0	0	0	26	17	0	NIL
Maharashtra	9187	14	0	14	0	0	0	101	0	0	1	64	1	NIL
Manipur	3	0	0	0	0	0	0	0	0	0	1	0	0	NIL
Meghalaya	70	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Nagaland	2	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Odisha	1019	0	0	0	0	0	0	6	0	0	204	23	0	NIL
Puducherry	4	0	0	0	0	0	0	0	0	0	0	0	0	NIL

Punjab	993	2	0	0	0	0	0	34	14	2	0	0	0	NIL
Rajasthan	506	0	0	0	0	0	0	72	0	0	5	1	4	NIL
Tamilnadu	9401	7	0	1	0	0	0	0	0	0	57	0	0	NIL
Telangana	44825	0	0	0	0	0	0	6	0	0	0	0	0	NIL
Tripura	198	0	0	0	0	0	0	0	0	0	0	0	0	NIL
Uttar Pradesh	8004	516	1247	18	108	22	3	141	18	2	36	2	6	3
Uttarakhand	128	0	0	0	0	0	0	0	0	0	0	0	0	NIL
West Bengal	10920	0	0	0	0	0	0	151	0	0	0	0	0	NIL
Total	100480	1214	1431	43	160	36	3	731	42	5	391	108	23	3

^{* -} Details to be submitted- case number, year of FIR and year of filing of case and date of order.